

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-523

CP No.-145/241/242/ND/2021
CA/485/2021, CA/454/2021, CA/455/2021, CA/456/2021, IA/38/2021,
CA/111/2022

IN THE MATTER OF:

Ares Investments LLC

.....Applicant

Vs.

International Print-O- Pac Ltd. & Ors.

.....Respondent

SECTION

U/s 241-242

Order delivered on 07.02.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Rohan Gulati, Ms. Radha Gupta, Advs.
For the Respondent : Mr. R K Gupta, Ms. Swaralipi Deb Roy, Advs. for R-6
Mr. Swapnil Gupta, Mr. Abhinav Mishra, Mr. Vaibhav
Mendiratta, Advs. for R-1 to R-3

ORDER

Proxy Counsel on behalf of the Petitioner is present and submitted that the main Counsel is not available today and therefore sought adjournment. Ld. Counsel on behalf of the R-1 to R-3 is present. Ld. Counsel on behalf of the R-6 is also present. It was submitted that in the main matter pleadings are complete. Parties may complete the pleadings in all IAs if not already completed before the next date of hearing. List the main matter along with all IAs on **10.04.2024.**

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)